

ITEM NO.28

REGISTRAR COURT. 1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. APARNA AJITSARIA

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 44022/2023

BAJAJ ALLIANZ GENERAL INSURANCE COMPANY LTD.

Petitioner(s)

VERSUS

TURI MAJHIYAN @ TURI TUDU & ORS.

Respondent(s)

IA No. 245416/2023 - CONDONATION OF DELAY IN FILING
IA No. 245417/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 245418/2023 - EXEMPTION FROM FILING O.T.)

Date : 16-05-2024 These matters were called on for hearing today.

For Petitioner(s)

Ms. Srishty Kaul, AOR
Mr. Anant Singh, Adv.
Mr. Abhishek Sharma, Adv.
Mr. Harish Nadda, Adv.
Mr. Kumar Shashank, Adv.
Mr. Vikalp Singh, Adv.

For Respondent(s)

Mr. Rajesh Singh Chauhan, AOR
Mr. Mahesh Prasad, Adv.
Ms. Shambu Prasad, Adv.
Ms. Aashi Gupta, Adv.
Mr. Pritish Narayan Ray, Adv.
Mr. Sher Singh, Adv.
Mr. Rajesh Singh Chauhan, Adv.

Mr. Swetank Shantanu, AOR
Mr. Pratap Shanker, Adv.
Mr. Ankit Kumar, Adv.

Contd....

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos.1, 2, 4 and 5 have filed counter affidavit.

Respondent No.6 is granted four weeks' time, as last opportunity, for filing counter affidavit.

Ld. Counsel for the petitioner has filed an Application for substitution in respect of respondent No.3 (dead) but the same lies defective. Four weeks' time is granted to cure the defects. If defects are cured within the time granted, process as per rules else Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

APARNA AJITSARIA
Registrar